

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. TT/127/2014**

**Coram:**

**Shri Gireesh B. Pradhan, Chairperson  
Shri A. K. Singhal, Member  
Shri A.S. Bakshi, Member**

**Date of Hearing: 01.09.2014  
Date of Order : 19.09.2014**

**In the matter of**

Approval of transmission tariff for LILO of both circuits of Tuticorin JV- Madurai 400 kV D/C (Quad) line at Tuticorin Pooling Station along with new 765 kV Pooling Station at Tuticorin (initially charged at 400 kV) including 1x 80 MVAR, 400 kV Bus Reactor under Transmission System associated with Common System Associated with Costal Energen Private Limited & Ind- Bharat Power (Madras) Limited LTOA Generation Projects in Tuticorin Area- PART-A in SR from DOCO to 31.3.2019 under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of tariff) Regulations, 2014 for determination .

**And in the matter of**

Power Grid Corporation of India Limited,  
"Saudamani", Plot No.2,  
Sector-29, Gurgaon -122 001.

**.....Petitioner**

Vs

1. Karnataka Power Transmission Corporation Ltd.,  
Kaveri Bhawan,  
Bangalore-560 009.
2. Transmission Corporation of Andhra Pradesh Ltd.,  
Vidyut Soudha,  
Hyderabad-500 082.
3. Kerala State Electricity Board,  
Vaidyuthi Bhavanam, Pattom,  
Thiruvananthapuram – 695 004.



4. Tamil Nadu Electricity Board  
NPKRR Maaligai, 800, Anna Salai,  
Chennai-600 002.
5. Electricity Department  
Government of Goa,  
Vidyuti Bhawan, Panaji-403 001.
6. Electricity Department  
Government of Pondicherry,  
Pondicherry – 605 001.
7. Eastern Power Distribution Company of Andhra Pradesh Ltd. (APEPDCL),  
P&T Colony, Seethmmadhara,  
Vishakhapatnam.
8. Southern Power Distribution Company of Andhra Pradesh Ltd. (APSPDCL),  
Srinivasasa Kalyana Mandapam Backside, Tiruchanoor Road,  
Kesavayana Gunta,  
Tirupati-517 501.
9. Central Power Distribution Company of Andhra Pradesh Ltd. (APCPDCL),  
Corporate Office, Mint Compound,  
Hyderabad-500 063.
10. Northern Power Distribution Company of Andhra Pradesh Ltd. (APNPDCL),  
Opp. NIT Petrol Pump, Chaitanayapuri,  
Kazipet, Warangal-506 004
11. Bangalore Electricity Supply Company Limited (BESCOM)  
Corporate Office, K.R. Circle,  
Bangalore-560 001.
12. Gulbarga Electricity Supply Company Limited (GESCOM)  
Station Main Road,  
Gulbarga.
13. Hubli Electricity supply Company Limited (HESCOM)  
Navanagar, PB Road,  
Hubli.
14. Mescom Corporate Office  
Paradigm Plaza, AB Shetty Circle,  
Manglore-575 001

15. Chamundeswari Electricity Supply Corporation Ltd. (CESC)  
# 927, LJ Avenue Ground F New Kantharaj Urs Road,  
Saraswatipuram, Mysore-570 009
16. Coastal Energen Private Limited  
5 floor,Buhari Towers  
Chennai-600006
17. Ind Bharat Power Limited  
Plt No 30-A Road No 1  
Flim Nagar Jublii Hills  
Hyderabad-500033  
Andhra Pradesh

.....Respondents

For petitioner : Shri S. S. Raju, PGCIL  
Shri Prashant Sharma, PGCIL  
Shri Prahlad Saraswat, PGCIL  
Shri S. K. Venkatesan, PGCIL  
Shri M. M. Mondal, PGCIL

For respondents None

### ORDER

In the instant petition the petitioner, Power Grid Corporation of India Limited (PGCIL) has sought approval of transmission tariff for LILO of both circuits of Tuticorin JV- Madurai 400kV D/C (Quad) line at Tuticorin Pooling Station along with new 765kV Pooling Station at Tuticorin (initially charged at 400 kV) including 1x 80 MVAR, 400 kV Bus Reactor under Transmission System associated with Common System Associated with Coastal Energen Private Limited & Ind-Bharat Power (Madras) Limited LTOA Generation Projects in Tuticorin Area-PART-A in SR from the date of commercial operation to 31.3.2019 under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter "the 2014 Tariff Regulations").

Further, the petitioner has prayed for allowing 90% of the AFC as per Regulation 7(7) of the 2014 Tariff Regulations.

2. The petition was heard on 1.9.2014. During the hearing, the representative of the petitioner submitted that the instant asset is anticipated to be commissioned on 15.9.2014 and prayed for grant of 90% of the annual fixed charge for the purpose of inclusion in the PoC charges. The petitioner vide affidavit dated 05.09.2014 has confirmed that the asset is expected to be commissioned on 15.09.2014

3. Clause (7) Regulation 7 of the 2014 Tariff Regulations provides as under:-

(7) In case of the new projects, the generating company or the transmission licensee, as the case may be, may be allowed tariff by the Commission based on the projected capital expenditure from the anticipated COD in accordance with Regulation 6 of these Regulations:

Provided that:

(i) the Commission may grant tariff upto 90% of the annual fixed charges claimed in respect of the transmission system or element thereof based on the management certificate regarding the capital cost for the purpose of inclusion in the POC charges in accordance with the CERC (Sharing of Inter State Transmission charges and losses), Regulation, 2010 as amended from time to time.

4. As per proviso (i) to Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the annual fixed charges of the transmission system or element thereof for the purpose of inclusion in POC charges, if an application has been filed under Regulation 7(1) and 7(4) of the 2014 Tariff Regulations. Regulation 7(1) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for

making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations").

5. The petitioner has complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

6. Annual transmission charges claimed by the petitioner:-

(₹ in lakh)

Assets	Anticipated DOCO (as per Petition)	2014-15	2015-16	2016-17	2017-18	2018-19
LILO of both circuits of Tuticorin JV-Madurai 400 kV D/C (Quad) line at Tuticorin Pooling Station along with new 765 kV Pooling Station at Tuticorin (initially charged at 400 kV) including 1x 80 MVAR, 400 kV Bus Reactor	31.07.2014	1123.33	1841.77	1917.88	1897.47	1872.82

Annual transmission charges claimed by the petitioner are based on the capital cost as per Management Certificate dated 4.6.2014 considering anticipated DOCO of 31.7.2014 as per the petition.

7. Annual transmission charges allowed on provisional basis are as follows:-

(₹ in lakh)

Assets	Anticipated DOCO	2014-15	2015-16	2016--17	2017-18	2018-19
LILO of both circuits of Tuticorin JV- Madurai 400KV D/C (Quad) line at Tuticorin Pooling Station along with new 765KV Pooling Station at Tuticorin (initially charged at 400 KV) including 1X 80 MVAR, 400 KV Bus Reactor	15.09.2014 (Revised anticipated)	689.63	1389.72	1447.15	1431.75	1413.15

Tariff being allowed for 2014-15 has been worked out by considering pro-rata claims as per revised DOCO submitted vide affidavit dated 5.9.2014. The capital cost is as per Management Certificate dated 4.6.2014

8. The tariff allowed in this order shall be applicable from the date of commercial operation (DOCO) of the transmission system and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time.

9. In case the asset is not commissioned within six months of filing of petition, i.e 25.6.2014, the petitioner shall inform the Commission the revised date of commissioning along with reasons for delay.

10. The provisional transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

Sd/-

**(A.S. Bakshi)**  
**Member**

Sd/-

**(A. K. Singhal)**  
**Member**

Sd/-

**(Gireesh B. Pradhan)**  
**Chairperson**